

**Central Administrative Tribunal  
Principal Bench**

**OA No. 3713/2017**

New Delhi this the 26<sup>th</sup> day of October, 2017

**Hon'ble Sh. Raj Vir Sharma, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Geeta Gandhi (Aged about 39 years)  
Wife of (Late) Sh. Pankaj Gandhi  
R/o BA-50, Shalimar Bagh,  
Delhi-110088, applied for Guest Teacher  
Vide No. GTNSE 17331744  
Working As : Contract Teacher (Sr. Computer Teacher)  
Sarvodaya Kanya Vidyalaya, (I.D. 1309032)  
B {AH} Block, Shalimar Bagh, Delhi. ...Applicant

(By advocate : Sh. T.N. Tripathi)  
Versus

1. GNCT of Delhi  
Through The Chief Secretary,  
Delhi Secretariat,  
I.P. Estate, Govt. of NCT of Delhi,  
New Delhi.
2. The Director of Education  
Directorate of Education  
Old Secretariat, Shamnath Marg Delhi-54.
3. The Principal Sarvodaya Kanya Vidyalaya,  
Sarvodaya Kanya Vidyalaya,  
(I.D. 1309032)  
B{AH} Block, Shalimar Bagh, Delhi ... Respondents

**ORDER (ORAL)**

**Mr. Raj Vir Sharma, Member (J)**

Heard the learned counsel for the applicant.

This O.A. has been filed for inaction on the part of the respondents. At the very outset learned counsel for the applicant submitted that applicant has filed an application on 27.12.2016. He further submitted that the applicant would be satisfied if direction is given to the respondents to decide the aforementioned application of the applicant within a specified period.

2. In view of the prayer made by learned counsel for the applicant, without going into the merits of the case, we direct the respondents to decide the aforesaid application of the applicant by a reasoned and speaking order within a period of six weeks from the date of receipt of certified copy of this order.
3. O.A. is disposed of accordingly at the admission stage itself.

**(Praveen Mahajan)**  
**Member (A)**

**(Raj Vir Sharma)**  
**Member (J)**

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